

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
STARRED QUESTION NO. 199
TO BE ANSWERED ON 21.12.2023**

RECRUITMENT REGULATIONS OF STAFF AND OFFICERS OF ESIC

199. DR. K. LAXMAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the recruitment regulations of staff and officers of the Employees' State Insurance Corporation (ESIC) are to remain at par with those applicable to the officers and employees of the Central Government;**
- (b) if so, whether Government has taken any steps to review the existing terms and conditions of the staff of the ESIC to ensure conformity of their service conditions; and**
- (c) if so, the details thereof?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 199 FOR 21.12.2023 ASKED BY DR. K. LAXMAN REGARDING RECRUITMENT REGULATIONS OF STAFF AND OFFICERS OF ESIC.

(a) to (c): As per provisions under Section 17 of the Employees' State Insurance (ESI) Act, 1948, the method of recruitment, salary and allowances, discipline and other conditions of service of the members of the staff of the ESI Corporation are to be in accordance with the rules and orders applicable to the officers and employees of the Central Government drawing corresponding scales of pay.

Accordingly, in terms of the provisions under the Employees State Insurance Act, 1948, the Employees' State Insurance Corporation (Staff & Conditions of Service) Regulations, 1959 were framed by the Employees State Insurance Corporation. Based on review of these regulations, the Employees State Insurance Corporation (Staff & Conditions of Service) Regulations, 2023 were notified by the Employees State Insurance Corporation on 19.06.2023. In line with the revised regulations, the Employees State Insurance Corporation has under taken review of the recruitment regulations of its staff and officers.
